



**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No. 715/2021

This the 9th day of July, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

Pramod
Son of Shri Ram Bhajan,
R/o. H. No. 75,
Chouhalda,
Choulhada,
Agarwal Mandi,
Baghpat,
Uttar Pradesh-250601

... Applicant

(By Advocate: Shri I. J. S. Mehra)

Versus

1. East Delhi Municipal Corporation,
Industrial Area Patparganj,
Delhi-110091
Through its Commissioner.

... Respondent

(By Advocate: Shri R. K. Jain)

ORDER (Oral)



Hon'ble Mr. Justice L. Narasimha Reddy:

The applicant state that he was engaged as Safai Karmachari by the respondents corporation in the year 1997. He is said to have been arrested in connection with the death of his wife Sunitha on 20.09.1997. The applicant state that he was acquitted in the criminal case No.147/1998 through judgment dated 18.07.1998 and since then he has been making several representations. Complaining that the respondents did not take any action, he filed this OA with a prayer to direct the respondents to allow him to join the service and to pay all the wages.

2. We heard Sh. I.J.S.Mehra, learned counsel for the applicant and Sh. R.K.Jain, learned counsel for the respondents.

3. The applicant did not enclose any copy of appointment. From the particulars furnished in the OA, he is said to have been engaged as substitute Safai Karmachari. Whatever be the nature of appointment, the fact remains that he was discontinued way back in the year 1998 on being arrested in connection with a criminal case. Even a regular employee cannot be permitted to join at this length of time. The question of being the applicant taken into service does not arise.

4. Under these circumstances, the OA is dismissed accordingly. There shall be no order as to costs.



(Aradhana Johri)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

sd/shilpi